

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 4460
TO BE ANSWERED ON 22.03.2018

Schemes Implemented through PRIs

4460. SHRI JAGDAMBIKA PAL:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of schemes being implemented by the Government through Panchayati Raj Institutions (PRIs) along with the funds allocated/released and the expenditure reported by States/PRIs there under during each of the last three years and the current year, scheme-wise and State-wise;
- (b) the criteria and procedure for allocation of funds to PRIs;
- (c) whether the funds allocated/ released to States/PRIs have been fully utilized by them during the said period;
- (d) if not, the reasons therefor along with the corrective measures taken/ proposed to be taken by the Government to ensure optimum utilization of funds by them;
- (e) the details of the cases of irregularities/mismanagement/diversion of funds reported by States/PRIs under the schemes and the action taken/to be taken by the Union Government thereon, State-wise; and
- (f) whether the Union Government proposes to enhance the annual allocation of funds to the States/PRIs and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ
(SHRI PARSHOTTAM RUPALA)

(a) to (d) Within the Constitutional framework 'Panchayat' is a State subject. Under Article 243G of the Constitution, State Legislatures are to endow to the Panchayats with powers and authority to enable them to function as institutions of local self-government and plan and implement schemes for economic development and social justice including on matters listed in the Eleventh Schedule. States vary in the extent to which they have devolved powers to Panchayats. Within the above framework and respective schematic guidelines, the Panchayats are actively involved in implementation of various Central Schemes / Programmes such as Capacity Building-Panchayat Sashaktikaran Abhiyan (CB-PSA), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Aawas Yojana-Gramin (PMAY-G), National Social Assistance Programme (NSAP) etc.

Two schemes namely Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) and District Component of Backward Region Grant Fund (BRGF) were being implemented by the Ministry of Panchayati Raj till 2014-15. The State Component of RGPSA and the District Component of BRGF were delinked from budgetary support of Central Government w.e.f. 2015-16. Under the scheme of Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) implemented during the year 2012-13 to 2015-16 and Capacity Building-Panchayat Sashaktikaran Abhiyan (CB-PSA) during 2016-17 & 2017-18, funds were provided to States for strengthening of Panchayati Raj Institutions (PRIs) across the country. The details of funds sanctioned, released and utilized by States during last three years and current year are given in **Annexure-I**. States are required to fulfil certain essential conditions for availing funds. The criteria *inter-alia* include the following:-

- Regular elections to Panchayats or local bodies in non-part-IX areas under the superintendence and control of the State Election Commission.
- At least one third reservation for women in Panchayats or other local bodies.
- Constitution of State Finance Commission (SFC) every five years and placement of Action Taken Report on the recommendations of the SFC in the State legislature.
- Constitution of District Planning Committees in all districts, and issuing of guidelines/rules to make them functional.

The funds are released to States on basis of the Annual Plans, received from States, as approved by Central Executive Committee (CEC) and as per guidelines of the scheme of RGPSA/ CB-PSA after adjusting unspent balance of previous year.

Funds under BRGF were utilized by the States to bridge critical gaps in local infrastructure and other development requirements that were not being adequately met through existing inflows. A statement showing funds allocated, released to States by MoPR and utilization reported by them during the financial year 2014-15 (*Programme delinked w.e.f. financial year 2015-16*) is given at **Annexure-II**.

The Ministry of Rural Development (MoRD), *inter alia*, is implementing rural development schemes, namely, Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Aawas Yojana-Garmin(PMAY-G), Pradhan Manti Gram Sadak Yojana(PMGSY), Deen Dayal Antyodaya Yojna – National Rural Livelihood Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalaya Yojana (DDU-GKY) and National Social Assistance Programme (NSAP) through State Governments and Union Territory Administrations. The objective of these programmes is to bring about overall improvement in the quality of life in rural areas through employment generation, strengthening of livelihood opportunities, ensuring minimum national standard for social assistance and provision of other basic amenities. PRIs have been entrusted central role in the implementation and monitoring of rural development schemes. As per MGNREGA Act, the Gram Panchayats are responsible for identification of work to be taken up as per the recommendation of Gram Sabha and in terms of cost at least 50% of the total work shall be executed by the Gram Panchayats. Under PMAY-G, beneficiaries are identified through Gram Sabha based on the Socio Economic Caste Census, 2011 data. Further under NSAP, Gram Panchayats have been given the central role for identification of new beneficiaries. For centrally sponsored schemes of MoRD, funds are transferred to the State Governments and UTs or transferred directly to the beneficiary's bank account under Direct Benefit Transfer.

Under the RGPSA/ CB-PSA scheme, the States are supposed to utilise the funds as per guidelines and in line with the specific observations of Central Empowered Committee (CEC) if any, while approving the respective proposals. The states have been repeatedly requested for furnishing their audited report, statement of account and utilization certificate in respect of financial assistance provided to them for strengthening the Panchayats at all levels. The progress of utilization of funds reviewed regularly through meetings, field visits of senior officers and video conference. Under BRGF Programme, all States have been advised to submit complete Utilization Certificates (UCs) or refund the unspent balance, if any, to this Ministry.

(e) Under the RGPSA/ CB-PSA scheme, no case has been reported so far from any State regarding mismanagement/ irregularities/ diversion of funds.

(f) Union Government has proposed enhancement of total budget allocation to Rs 720.80 crore for 2018-19 under Capacity Building – Panchayat Sashaktikaran Abhiyan (CB/PSA). The scheme of CB-PSA is a demand driven scheme which primarily aims at strengthening the Panchayati Raj Institutions across the Country. No financial target for any State under the scheme is fixed since the scheme provides for funding activities selected by States/ UTs as reflected in their respective Perspective Plan and Annual Plan subject to the approval of CEC of the scheme. The funds are released to States on the basis of the Annual Plans of States approved by CEC as per guidelines of the scheme out of annual budgetary provision made for the scheme for the respective year.

Annexure-I

Annexure referred to in reply to parts (a) to (c) of the Lok Sabha Unstarred Question No. 4460 answered on 22.03.2018 regarding Schemes implemented through PRIs

(Amount Rs. in Cr.)

States/UTs wise Sanctions, Releases and Utilization during 2014-15 to 2017-18												
Sl. No.	Name of the State/ UTs	2014-15			2015-16			2016-17			2017-18	
		Sanctioned	Released	Utilized	Sanctioned	Released	Utilized	Sanctioned	Released	Utilized	Sanctioned	Released
1	Andhra Pradesh	144.35	24.19	24.19	21.04	12.5	12.5	91.61	91.61	91.61	90.74	81.35
2	Arunachal Pradesh	23.13	7.72	7.72	2.9	0	0	2	0.59	0.52	7.33	3.59
3	Assam	98.21	26.04	26.04	39.48	17.08	17.08	55.29	49.08	40.65	36.02	27.59
4	Bihar	192.3	63.67	0	0	0	0	0	0	0		0
5	Chhattisgarh	94.33	11.4	11.4	29.68	14.64	14.64	42.62	42.62	42.62	38.82	33.21
6	Gujarat	37.7	1.06	1.06	10.36	0	0	66.76	33.38	33.37	0	0
7	Haryana	57.9	18.78	16.25	21.81	0	0	30.39	11.37	11.37	49.09	10.55
8	Himachal Pradesh	51.59	15.26	15.26	13.12	2.48	1.91	4.51	1.4	0	0	0
9	Jammu & Kashmir	45.71	8.58	0	7.08	0	0	0	0	0	0	0
10	Jharkhand	47.92	16.2	16.2	23.89	9.49	9.49	60.79	20.9	17.23	67.66	47.16
11	Karnataka	160.09	46.8	46.8	77.76	32.71	32.71	58.81	15.08	15.08	45.37	41.08
12	Kerala	60.35	14.49	14.49	10.55	0		23.53	8.55	8.55	26.50	23.36
13	Madhya Pradesh	164.76	37.46	37.46	41.63	10.80	10.80	86.21	55.45	40.11	91.25	30.25
14	Maharashtra	214.31	34.76	34.76	39.76	4.5	4.5	45.66	21.17	21.17	63.63	44.53
15	Manipur	12.03	5.42	5.42	10.8	5.40	5.4	10.02	9.82	9.82	6.53	6.52
16	Mizoram	5.52	2.48	2.48	0	0	0	12.95	9.22	9.22	11.72	10.13
17	Odisha	116.51	32.92	32.92	19.58	0	0	40.03	25.06	25.06	42.77	32.90
18	Punjab	7.32	0	0	2.69	2.69	2.69	19.38	11	11	8.26	8.26
19	Rajasthan	44.84	11.56	11.56	16.37	4.48	4.48	45.75	22.27	19.64	21.7	13.72
20	Sikkim	17.77	6.85	6.85	2.7	1.26	1.26	4.83	2.33	2.33	5.35	5.35
21	Tamil Nadu	54.10	20.16	20.16	18.26	8.96	8.96	55.48	27.32	27.32	53.7	36.83
22	Tripura	13.34	2.36	2.36	5.21	1.35	1.35	13.32	8.30	4.08	10.86	1.21

23	Telangana	154.26	29.94	29.94	35.78	13.13	13.13	47.26	43.38	43.38	61.94	16.84
24	Uttarakhand	46.82	13.04	13.04	9.53	3.09	3.09	27.45	13.21	13.21	21.38	7.82
25	Uttar Pradesh	87.17	0	0	70.54	11.00	11.00	118.59	39.87	29.7	125.84	84.07
26	West Bengal	102.88	27.71	27.71	37.13	9.91	9.91	45.2	21.86	14.73	55.57	48.44
27	Goa	0	0	0	2.6	1.06	1.06	3.83	1.38	0.45	2.29	1.14
28	Dadra & Nagar Haveli	2.9	1.09	0.88	0	0	0	0	0	0	0	0
29	Daman & Diu	4.02	1.51	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	1.33	0.29	0	0	0	0	0	0
31	Lakshadweep	0	0	0	4.26	1.65	0	0	0	0	0	0
32	Andaman & Nicobar Islands	0	0	0	0	0	0	0.42	0.17	0.13	13.60	6.75
	Total	2062.13	481.45	404.95	575.84	168.47	165.96	1012.69	586.39	532.35	957.92	622.65

Annexure-II

**Annexure referred to in reply to parts (a) to (c) of the Lok Sabha Unstarred Question No. 4460 answered on 22.03.2018 regarding Schemes implemented through PRIs
BRGF: Funds allocated, released to States and utilization reported by them during the financial year 2014-15**

(Amount : Rs. in crores)

S.No.	State	2014-15			2015-16	2016-17
		Annual Allocation (As per BE)	Funds Released (As per RE)	Utilization Reported (as on 19.03.2018)		
1.	Andhra Pradesh	136.09	43.80	35.33	BRGF Programme delinked from the budgetary support of the Central Government w.e.f.2015-16.	
2.	Arunachal Pradesh	18.05	15.35	14.95		
3.	Assam	226.65	139.41	138.86		
4.	Bihar	796.92	206.52	0.00		
5.	Chhattisgarh	313.95	218.26	186.61		
6.	Gujarat	127.52	65.07	15.54		
7.	Haryana	35.42	12.98	0.00		
8.	Himachal Pradesh	35.51	11.92	11.92		
9.	Jammu & Kashmir	81.43	45.67	21.78		
10.	Jharkhand	427.74	281.75	111.74		
11.	Karnataka	144.62	46.53	34.03		
12.	Kerala	40.62	29.20	28.91		
13.	Madhya Pradesh	647.20	221.22	197.52		
14.	Maharashtra	322.93	236.14	110.81		
15.	Manipur	48.36	36.76	36.76		
16.	Meghalaya	45.60	2.56	2.35		
17.	Mizoram	28.12	24.39	24.39		
18.	Nagaland	69.86	60.87	1.02		
19.	Odisha	396.83	179.46	17.30		
20.	Punjab	19.62	14.87	14.87		
21.	Rajasthan	335.83	211.45	177.66		
22.	Sikkim	16.05	12.32	12.32		
23.	Tamil Nadu	136.49	42.42	34.25		
24.	Telangana	294.50	89.42	45.59		
25.	Tripura	15.03	12.63	12.63		
26.	Uttar Pradesh	774.36	346.86	334.64		
27.	Uttarakhand	52.03	2.53	2.48		
28.	West Bengal	312.66	226.64	21.28		
Total		5900.00	2837.00	1645.54		
